

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL NO.11 OF 2016 &
IA NOS.22,23 & 58 OF 2016**

Dated: 23rd March, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J.Kapoor, Technical Member**

Haryana Vidyut Prasaran Nigam Ltd.Appellant(s)

Versus

Haryana Electricity Regulatory Commission & AnrRespondents(s)

Counsel for the Appellant(s) : Varun Pathak

Counsel for the Respondent(s) : Mr. Akhil Sibal
Mr. Rishi Agarwala
Mr. Anuj Malhotra
Mr. Sunil for R-2

ORDER

We have heard learned counsel for the parties for some time. We need the assistance of the counsel for the State Commission on the questions of law. Therefore, the State Commission shall ensure that its counsel remains present on the next date of hearing.

Mr. I.J. Kapoor, Technical Member has informed the counsel that all the parties in this matter are known to him. He, therefore, asked the counsel **whether they or their respective clients have any objection to the matter being heard and decided by this Bench.**

Mr. Akhil Sibal, learned counsel for Respondent No.2, on instructions from his client, states that he has no objection if this Bench hears and decides this matter.

Mr. Varun Pathak, learned counsel for the Appellant, states that as a counsel he does not have any objection to this bench hearing this matter, however he wants to obtain instructions from his client on this issue and he shall make a statement on the next date of hearing.

List the matter for further hearing on **04.4.2016**. In the meantime, interim order to continue.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/dk